

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-283/ND/2020**

IN THE MATTER OF:

M/s. Kapila Colours Pvt. Ltd.

...PETITIONER

Vs.

M/s. Samtex Desing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 13.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

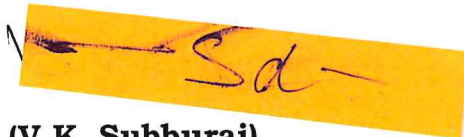
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :

**For the Respondent/Corporate debtor :Mr. Anirudha Deshmukh,
Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the corporate debtor. None appeared on behalf of the operational creditor, therefore, the court officer may issue e-notice to the operational creditor indicating the fact that if they fail to appear on the next date of hearing, the matter will be proceeded in their absence. Matter is adjourned to **10.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**